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(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 04th day of May, 2007.

ORIGINAL APPLICATION NO. 451 OF 2007

HON'BLE MR. K.S. MENON, MEMBER- A.

Brij Pal Singh Gangwar, S/o Sri Puttu Lal Gangwar,
Branch Post Master, Naraina Mau, Kayamganj,
Farrukhabad, R/o Vill. And Post- Naraina Mau,
Via Kayamganj, Distt. Farrukhabad.

.....Applicant.

VE R S U S

1. Union of India through the Secretary,
M/o Post and Dak Department , New Delhi. .
2. Director, Postal Services, Kanpur.
3. Superintendent of Post Offices,
Fatehgarh Division, Farrukhabad.

.....Respondents

Counsel for the Applicant:

Sri M.K. Upadhyay

Counsel for the Respondents:

Sri

O R D E R

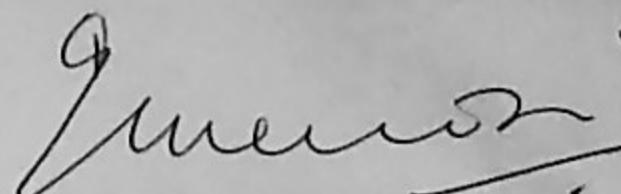
This Original Application is supported with an application seeking condonation of delay in filing the same. The submissions made by the learned counsel for the applicant in the Delay Condonation Application is denied on dates and justification. However, based on his submissions and in the interest of justice, delay condonation application is allowed.

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2. Learned counsel for the applicant submits that the applicant is seeking pay and allowances for the period 16.03.2005 to 26.07.2005 and states that representation made to the respondents in this regard is pending. I think that there is no need for calling Counter from the respondents in this case and direct the respondents to consider and decide the representation of the applicant dated 26.09.2005 and 27.10.2005 in accordance with rules within a period of three months from the date of communication of this order.

3. The OA is disposed of accordingly at the admission stage itself with no order as to costs.


(K.S. MENON)
MEMBER-A.

/Anand/